

8.9.04

Honble Mr S.C. Chandra - A.M.

Counsel have abstained from
Judicial work. List the case for
orders on 8/11/04

Sh.
A.M.

08.10.04

Honble Sen. H.K. Bhatnagar - J.M.
Honble Sen. S.C. Chandra - A.M.

Not reached. List the case
for orders on 29.11.04.

Sh. B.C.
Sh.

29.11.04

Hon. Mrs. Neera Chhibber, J.M.
Hon. Mrs. Roli Srivastava, A.M.

None for the applicant seen in the revised
Call. Sri S. Singh, learned Counsel for Respondents.

It is seen that vide order dt. 24.11.03
this Court had quashed the appointment of
Respondent No. 5 and had given a direction
to the Respondents to give appointment to the
applicant within one month from the date of
receipt of a copy of this order. Today when the
matter was called out, Counsel for Respondents
informed us that the directions of this Court
have already been complied with but he could
not serve the copy of C.A. as counsel for the
applicant was not available. He showed us that
pursuant to the direction given by Tribunal,
applicant has been given appointment vide
letter dt. 29.7.04. Copy taken on record. It is
probably in view of this reason that applicant
is not appearing in the Court. Since we are
satisfied that Respondents have already complied
with the direction of this Tribunal this contempt
petition does not survive any longer. The same is
accordingly dismissed and the notices issued to
the Respondents are discharged.

A.M.

J.M.